

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.165/95

Thursday, this the 2nd day of February, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

G Ramdas Kurup,
Technician(T-II-3), Central Institute
of Fisheries Technology,
Matsyapuri.P.O. Kochi-682 029.

- Applicant

By Advocate Mr PV Mohanan

Vs

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhavan, Dr Rajendra Prasad Road,
New Delhi-110 001

2. The Director,
Central Institute of Fisheries Technology,
Matsyapuri.P.O. Kochi-682 029.

- Respondents

By Advocate Mr P Jacob Varghese

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A2 order of pay fixation. According to him, advance increments form part of pay and it should not be treated as personal pay for fixation of pay on promotion. The contention raised by applicant deserves consideration. But, such consideration must be made by Indian Council of Agricultural Research at the first instance, and not by this Tribunal. Applicant may make a representation before the first respondent Indian Council of Agricultural Research and that respondent shall pass a reasoned order thereon within three months of the date of receipt of the representation. Recovery ordered under A3 will be held in abeyance pending a decision in the matter by first respondent.

2. Original application is disposed of in the manner indicated hereinbefore. No costs.

Dated, the 2nd February, 1995.


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

1. Annexure A-2:- True copy of Proceedings No.F.5-2/94 -Cdn. dated 17.12.1994 issued by Senior Administrative Officer, Central Institute of Fisheries Technology, Cochin - 29.
2. Annexure A-3:- True copy of Proceedings No.F. 5-7/93-94 Bills dated 17.1.95 issued by Assistant Administrative Officer(Bills), Central Institute of Fisheries Technology, Kochi-29.